CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 52/MP/2025

Subject : Petition seeking truing-up of Lignite Input Price for the period

01.04.2019 to 31.03.2024 in respect of Barsingsar Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations

2021

Petitioner : NLC India Limited

Respondents : Rajasthan Urja Vikas and IT Services Limited and 3 others

Date of Hearing : 25.2.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Venkatesh, Advocate, NLCIL

Shri Aashwyn Singh, Advocate, NLCIL Shri Mohit Gupta, Advocate, NLCIL

Shri Anand Ganesan, Advocate, Rajasthan Discoms

Shri Amal Nair, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing on 'admission,' the learned counsel for the Petitioner made brief oral submissions seeking the truing up of the lignite input price in respect of the Barsingsar Mines for the period 2019-24.

- 2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) Petitioner is directed to file the following additional information, after serving a copy to the Respondents, by **30.4.2025**:
 - (i) Calculation of interest rates applied for computation of Weighted Average Rate of Interest (WAROI) and Form 7 together with supporting documents (loan agreement of each loan with changes in interest rates duly certified by banks/financial institutions).
 - (ii) Copy of ITR filed and Assessment Order for the FY 2019-20 to FY 2023-24.
 - (iii) Clarification on the life, its possession, and date of the end of life in respect of 'Mining land with limited life' as referred to in Form-12 of the Petition with allotment letter of the land along with all the terms and conditions issued by the competent authority.
 - (iv) Conditions of post excavation usage of the Mining Land along with the supporting documents.
 - (v) Estimated realizable value at the end of life of the subject Land with supporting document.



- (c) The Respondents shall file their replies on or before **21.5.2025** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **30.5.2025**.
- 3. The matter will be listed for hearing on **5.6.2025.**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

